

15

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

O.A. NO. 54/95

Between:

Date of Decision: 28.2.95.

Jalli Minikrishnaiah

...Applicant.

And

1. The General Manager,
South Central Railway,
Railnilayam,
Secunderabad.

2. The Deputy Chief Mechanical Engineer,
Carriage Repair Shop, Sattipally,
Post, Tirupathi.
Chittoor District A.P.

...Respondents.

Counsel for the Applicant : Mr. K. Sudhakar Reddy

Counsel for the Respondents : Mr. Jalli Siddhaiah, SC for Rlys.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (J)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (A)

contd...

Copy to:

1. The General Manager,
South Central Railway,
Railnilayam,
Secunderabad.
2. The Deputy Chief Mechanical Engineer,
Carriage Repair Shop,
Sattipally Post,
Tirupathi.
Chittoor District.
3. One copy to Mr.K.Sudhakar Reddy, Advocate,
CAT, Hyderabad.
4. One copy to Mr.Jalli Saddaiah, SC for Railways,
CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One spare copy.

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(16)

I AS PER HON'BLE SHRI A.B. GORTHI, MEMBER (ADMN.)

J U D G E M E N T

The applicant is the 3rd son of Shri Jalli Pullaiah whose land measuring 0.95 cents in Survey No. 20/91, 20/98 & 20/103 wet land of Sattyapalle village was acquired by the Respondents for the Carriage Repair Workshop at Tirupati. The claim of the applicant is for a direction to the Respondents to consider his case for appointment to the post of Group D under the Respondents.

3. Heard the counsels of both the parties.

4. From the certificate dated 15-8-85 rendered by the Mandal Revenue officer, Tirupati Urban, it would be evident that the land of the applicant's family as above stated was acquired by the Respondents. This OA is disposed of at the admission stage itself with the consent of the counsels of both the parties with a direction to the Respondents to consider the case of the applicant for appointment to any post in Group 'D' provided the applicant is found suitable in all respects for such appointment in his turn. The OA is ordered accordingly.

No order as to costs.

thos
(A.B. GORTHI)
Member (Admn.)

Amul
(A.V. HARIDASAN)
Member (Jadl.)

Dated the 28th February, 1995
Open court dictation

NS

Amul
Deputy Registrar (3)

contd.

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(S)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

DATED : 28.2.95

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in
O.A.NO. 54/95

Admitted and Interim directions
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered

No order as to costs.

No Spare copy

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